



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ५, अंक १८(३)]

मंगळवार, जून २५, २०१९/आषाढ ४, शके १९४१

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असाधारण क्रमांक ४२

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Pandharpur Temples (Amendment) Bill, 2019 (L. A. Bill No. XXXI of 2019), introduced in the Maharashtra Legislative Assembly on the 25th June 2019, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,
Secretary (Legislation) to Government,
Law and Judiciary Department.

L. A. BILL No. XXXI OF 2019.

A BILL

further to amend the Pandharpur Temples Act, 1973.

Mah. IX
of 1974.

WHEREAS it is expedient further to amend the Pandharpur Temples Act, 1973, for the purposes hereinafter appearing; it is hereby enacted in the Seventieth Year of the Republic of India as follows :—

1. This Act may be called the Pandharpur Temples (Amendment) Act, 2019. Short title.
2. In section 49 of the Pandharpur Temples Act, 1974, in sub-section (2),— Amendment of section 49 of Mah. IX of 1974.
 - (i) for the words "A gist of such report," the words "Such report" shall be substituted ;
 - (ii) the words "published in the *Official Gazette*, and then" shall be deleted.

STATEMENT OF OBJECTS AND REASONS.

The Pandharpur Temples Act, 1973 (Mah. IX of 1974) has been enacted to *inter alia* provide for the abolition of all the hereditary rights, privileges or ministrants and priestly classes functioning in the Temples of Vitthal and Rukmini at Pandharpur as also for the acquisition of such rights and privileges and for the vesting of such rights and privileges in a Committee established for the purpose and for providing for better administration and governance of those Temples.

2. Section 49 of the said Act contains provisions regarding report on the administration of the affairs of the endowment and the registered trusts thereof. Sub-section (2) of said section 49 provides that the gist of such administration report, together with the amounts of the endowment and the registered trusts and the report of the auditor and the directions issued by the Charity Commissioner thereon shall be published in the *Official Gazette* before laying of such report on the table of each House of the State Legislature.

3. Publication of gist of such report together with report of the auditor and directions issued thereon by the Charity Commissioner, takes a considerable time, thereby resultantly delaying tabling of the report before each House of the State Legislature .

It is considered expedient to ensure that the report on the administration of the affairs of the endowment and the registered trusts is laid before both Houses of the State Legislature, at the earliest. For this purpose, it is expedient to do away with the requirement of publication of the gist of such report in the *Official Gazette*, as above, for laying the same before each House of the State Legislature. Therefore, it is expedient to amend sub-section (2) of section 49 of the Pandharpur Temples Act, 1973, for the above purposes.

4. The Bill seeks to achieve the above objectives.

Mumbai,

dated the 24th June 2019.

DEVENDRA FADNAVIS,

Chief Minister.